## ADVERTISEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED.

CORPORATE INDENTIFICATION NUMBER: L72900TN2008PLC067982

1. Offer Price is Rs. 14/- (Rupees Fourteen Only) per Equity Share. There has been no upward revision in the Offer Price.

tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from

Last Date by which the committee of the independent directors of the Target Company shall give its recommendation

on April 16, 2018 ("Corrigendum") in the same newspapers in which the DPS was published. The shareholders of the Target Company are requested to kindly note the following:

published on April 17, 2018 in the same newspapers in which the DPS was published. 3. The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.

Acknowledgement, the application can be made on plain paper along with the following details:

Activity

Shares as on the Identified Date, April 05, 2018.

Acceptance-cum-Acknowledgement.

Corrigendum. 9. Schedule of Activities:

Public Announcement (PA)

Last date for a competitive bid

the Manager to the Offer)

Identified Date\*

Place: Chennai Date: April 17, 2018

Publication of DPS in the newspapers

Filing of the draft letter of offer with SEBI

Letter of Offer to be dispatched to shareholders

Last date for revising the Offer price/ number of shares

Date of Expiry of Tendering Period (Offer Closing Date)

Date of publication of Offer Opening Public Announcement

Date of commencement of Tendering Period (Offer Opening Date)

Last Date for completion of all requirements including payment of consideration

Company) are eligible to participate in this Offer any time before the closure of this Offer.

Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

This Advertisement is being issued by Saffron Capital Advisors Private Limited, on behalf of Mr. Jose Charles Martin ("Acquirer") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the open offer to acquire shares of the Onesource Techmedia Limited

Tel: +9144 66882222; Email: info@ostindia.org; Website: www.ostml.com;

("Target Company") ("Offer"). The Detailed Public Statement with respect to the aforementioned offer was published on February 27, 2018 in Financial Express (English National

Daily), Jansatta (Hindi National Daily) Mumbai Tarun Bharat (Marathi Daily) and Makkal Kural (Registered Office of the Company). Subsequently, corrigendum to DPS was published

2. Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was

4. The Letter of Offer with respect to the Offer ("LoF") dated April 04, 2018, was dispatched on April 12, 2018 to all the Eligible Shareholders of the Target Company holding Equity

5. Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 23 of the LoF in relation to inter alia the procedure for

6. Please note that a copy of the LoF (including Form of Acceptance-cum-Acknowledgement) will also be available on SEBI's website (www.sebi.gov.in) during the Tendering Period and Eligible Shareholders can also apply by downloading such forms from SEBI's website. Further, in case of non-receipt/non-availability of the Form of Acceptance-cum-

a. In case of Equity Shares held in physical form: An eligible person may participate in the Offer by confirming their consent to participate in this Offer on terms and conditions of this Offer as set out in the PA, DPS and the LoF. They can participate by submitting an application to the selling member on plain paper giving details regarding their shareholding and relevant documents mentioned in the LoF. The selling member(s)/investor have to deliver the physical share certificate and other relevant documents along with the Transfer Registration Slip ("TRS") to the Registrar and Transfer Agent ("RTA") by registered post, speed post or courier or hand delivery. Physical share certificate and other relevant

b. In case of Equity Shares held in dematerialized form: An Eligible person may participate in the Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LoF along with other details. The Public Shareholders holding Shares in Demat mode are not required to fill any Form of

7. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on March 01, 2018. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR-2/OW/P/2018/10128/1 dated April 03, 2018 in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LoF. 8. There have been no other material changes in relation to the Offer, since the date of the public announcement on February 20, 2018, save as otherwise disclosed in the DPS and

Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter and Promoter group shareholders of the Target

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum. The Acquirer accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST)

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER SAFFRON energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India Tel. No.: +91 22 4082 0914/915Fax No.: +91 22 4082 0999; Email id: openoffers@saffronadvisor.com Website: www.saffronadvisor.com; Investor Grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM 000011211; Validity of Registration: Permanent Contact Person: Amit Wagle/Shikha Jain

Day and Date

Tuesday, February 20, 2018

Tuesday, February 27, 2018

Wednesday, March 7, 2018 Wednesday, March 21, 2018

Tuesday, April 03, 2018

Thursday, April 05, 2018

Thursday, April 12, 2018

Monday, April 16, 2018 Tuesday, April 17, 2018

Wednesday, April 18, 2018

Thursday, April 19, 2018

Friday, May 04, 2018

Friday, May 18, 2018

Size 16 x 22 cm

documents will have to reach RTA within 2 days from the closure of Offer. The envelope should be superscribed as "Onesource Techmedia Limited-Open Offer".

ONESOURCE TECHMEDIA LIMITED Registered Office: 33/1, Wallajah Road, Chepauk Chennai- 600002, Tamil Nadu, India.